

Kerala Gazette No. 24 dated 12th June 2018.

PART I



GOVERNMENT OF KERALA

Abstract

LOCAL SELF GOVERNMENT DEPARTMENT—MASTER PLAN FOR
PERINTHALMANNA TOWN— SANCTION ACCORDED—
ORDERS ISSUED

LOCAL SELF GOVERNMENT (RD) DEPARTMENT

G. O. (Ms.) No. 45/2018/LSGD.

Dated, Thiruvananthapuram, 20th April 2018.

- Read:—*1. Letter No. T. P. 1 32385/11 dated 8-2-2018 from the Secretary, Perinthalmanna Municipality.
2. Letter No. E2/5754/2017 dated 24-3-2018 from the Chief Town Planner (Planning).

ORDER

The Secretary, Perinthalmanna Municipality vide letter read (1) above has forwarded the Draft Master Plan for Perinthalmanna Town, as laid down under subsection (7) of section 36 of the Kerala Town & Country Planning Act, 2016.

2. Government have examined the matter in detail. Having considered the recommendations of the CTP (Planning) received vide letter read (2) Government are pleased to accord sanction for the Master Plan for Perinthalmanna Town under subsection (8) of section 36 of the Kerala Town & Country Planning Act, 2016.

3. The Secretary, Perinthalmanna Municipality shall send sufficient copies of the sanctioned Master Plan to Local Self Government Institutions concerned and to various Departments and Agencies which are responsible for the implementation of the Master Plan for Perinthalmanna Town.

By order of the Governor,

Dr. B. ASHOK IAS,
Secretary to Government.

To

1. The Secretary, Perinthalmanna Municipality (with 1 copy of approved report and maps)
2. The Chief Town Planner (Planning) (with 2 copies each of approved report and maps).
3. The Town Planner, Malappuram (through Chief Town Planner)
4. Stock file/Office Copy.